

ITEM NO.303

COURT NO.1 SECTION PIL-W  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Suo Moto Writ Petition (Criminal) No(s). 1/2017

IN RE: TO ISSUE CERTAIN GUIDELINES REGARDING INADEQUACIES AND DEFICIENCIES IN CRIMINAL TRIALS Petitioner(s)  
VERSUS  
THE STATE OF ANDHRA PRADESH & ORS. Respondent(s)

Date : 05-03-2020 This petition was called on for hearing today.  
CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE L. NAGESWARA RAO

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UPON hearing the counsel the Court made the following  
 O R D E R

Learned *Amici Curiae* have produced a report on the subject matter of this instant suo moto writ petition before this Court today. The said report is taken on record.

The Registry of this Court is directed to upload the aforesaid report forthwith on the official website of this Court so that the parties may access it freely.

List the matter along with SLP(Cr1.) No...../2017 Cr1.M.P. No.7862/2017 and all connected matters, if any, on 30.04.2020 before the same Special Bench.

(SANJAY KUMAR-II)  
 ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)  
 ASSISTANT REGISTRAR

PS : Copy of the report submitted by the learned *Amici Curiae* is enclosed herewith